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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri Pranab Mukherjee.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, with your permission, I beg to lay on the Table:-

(1) A copy of the 'White Paper on Black Money' - May, 2012 (Hindi and English versions).

(Placed in Library, See No. LT 6959/15/12)

(2) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of third quarter of financial year 2011-2012 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 6960/15/12)

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2010-2011.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(2)

(Placed in Library, See No. LT 6961/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2010-2011.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(4)

(Placed in Library, See No. LT 6962/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2010-2011.

(ii) A copy of the Action Taken Report (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2010-2011.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(2)

(Placed in Library, See No. LT 6963/15/12)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2012-2013.

(Placed in Library, See No. LT 6964/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2010-2011, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2010-2011.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(2)

(Placed in Library, See No. LT 6965/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986:-

- (i) S.O.2100(E) published in Gazette of India dated 20th September, 2011, making certain amendments in Notification S.O. 1533(E) dated 20th September, 2011.
(ii) S.O. 2483(E) published in Gazette of India dated 3rd November, 2011, constituting the Union Territory Level Environment Impact Assessment Authority, Union Territory of Daman, Diu, Dadra and Nagar Haveli comprising three members, mentioned therein.
(iii) S.O. 2484(E) published in Gazette of India dated 3rd November, 2011, constituting the State Level Environment Impact Assessment Authority, Kerala, comprising three members, mentioned therein.
(iv) S.O. 2772(E) published in Gazette of India dated 12th December, 2011, making certain amendments in Notification S.O. 1844(E) dated 8th August, 2011.
(v) S.O. 568(E) published in Gazette of India dated 23rd March, 2012, constituting the State Level Environment Impact Assessment Authority, Haryana, comprising three members, mentioned therein.
(vi) S.O. 412(E) published in Gazette of India dated 14th March, 2012, constituting the State Level Environment Impact Assessment Authority, Arunachal Pradesh, comprising three members, mentioned therein.
(vii) S.O. 411(E) published in Gazette of India dated 14th March, 2012, constituting the State Level Environment Impact Assessment Authority, Meghalaya, comprising three members, mentioned therein.
(viii) S.O. 731(E) published in Gazette of India dated 4th April, 2012, constituting the Tamil Nadu State Level Environment Impact Assessment Authority, comprising members, mentioned therein.
(ix) S.O. 156(E) published in Gazette of India dated 25th January, 2012, making certain amendments in Notification S.O. 1533(E) dated 14th September, 2006.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (3) above.

(4)

(Placed in Library, See No. LT 6966/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Madam, on behalf of my colleague Shri Jyotiraditya M. Scindia, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Cluster, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Cluster, Ahmedabad, for the year 2010-2011.
- Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(2)

(Placed in Library, See No. LT 6967/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Tools Technology Centre, Jalandhar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Tools Technology Centre, Jalandhar, for the year 2010-2011.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(4)

(Placed in Library, See No. LT 6968/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bamboo Technology Park, Guwahati, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bamboo Technology Park, Guwahati, for the year 2010-2011.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(6)

(Placed in Library, See No. LT 6969/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2009-2010.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6970/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 898(E) published in Gazette of India dated 24th April, 2012, allowing the quantities of 56000 bales of

HDPE/PP bags leftover from the previous season *i.e.* Khariff Marketing Season 2009-2010 and RMS 2010-11 be used by the Food Corporation of India, Haryana State Agencies, Madhya Pradesh State Agencies and Punjab State Agencies during Rabi Marketing Season 2012-13.

- (ii) S.O. 933(E) published in Gazette of India dated 27th April, 2012, exempting the Madhya Pradesh State Agency from the operation of the Order No. S.O. 88(E) dated 17.01.2012 upto the extent of a total quantity of 40,000 bales for the Rabi Marketing Season 2012-13.
- (iii) S.O. 1023(E) published in Gazette of India dated 4th May, 2012, exempting the Haryana State Agency from the operation of the Order No. S.O. 88(E) dated 17.01.2012 upto the extent of a total quantity of 24,000 bales for the Rabi Marketing Season 2012-13.
- (iv) S.O. 1041(E) published in Gazette of India dated 9th May, 2012, exempting the Uttar Pradesh State Agency from the operation of the Order No. S.O. 88(E) dated 17.01.2012 upto the extent of a total quantity of 20,000 bales for the Rabi Marketing Season 2012-13.

(Placed in Library, See No. LT 6971/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(Placed in Library, See No. LT 6972/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): Madam, on behalf of my colleague Shri Jitin Prasada, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1598(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (MP-MH Border to Dhule Section) in the State of Maharashtra.
- (ii) S.O. 1725(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (iii) S.O. 798(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- (iv) S.O. 1193(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (v) S.O. 734(E) published in Gazette of India dated 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (vi) S.O. 459(E) published in Gazette of India dated 1st March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (vii) S.O. 2160(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Maharashtra/Karnataka Border to Sangareddy Section) in the State of Karnataka.
- (viii) S.O. 1856(E) published in Gazette of India dated 10th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (ix) S.O. 1710(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (x) S.O. 1706(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Chariabahi-Teok Section) in the State

of Assam.

- (xi) S.O. 1707(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (xii) S.O. 1565(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xiii) S.O. 1566(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Guwahati-Nalbari Section) in the State of Assam.
- (xiv) S.O. 1592(E) published in Gazette of India dated 11th July, 2011, making certain amendments in the Notification No. S.O. 405(E) dated 16th February, 2010.
- (xv) S.O. 1670(E) published in Gazette of India dated 21st July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xvi) S.O. 1999(E) and S.O. 1994(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 4A (Belgaum-Goa/KNT Border Section) in the State of Karnataka.
- (xvii) S.O. 1997(E) published in Gazette of India dated 27th August, 2011, making certain amendments in the Notification No. S.O. 393(E) dated 15th February, 2011.
- (xviii) S.O. 1818(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (xix) S.O. 1719(E) published in Gazette of India dated 25th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hospet-Chitradurga Section) in the State of Karnataka.
- (xx) S.O. 371(E) published in Gazette of India dated 14th February, 2011, authorising the Special Land Acquisition Officer, NHAI, Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 63 (Ankola-Hubli-Hospet Section) in the State of Karnataka.
- (xxi) S.O. 348(E) published in Gazette of India dated 14th February, 2011, authorising the Special Land Acquisition Officer, NHAI, Hospet, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 63 (Hospet-Bellary-AP/Karnataka Border Section) in the State of Karnataka.
- (xxii) S.O. 981(E) published in Gazette of India dated 4th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Karnataka/Goa Boundary) in the State of Karnataka.
- (xxiii) S.O. 2501(E) published in Gazette of India dated 4th November, 2011, making certain amendments in the Notification No. S.O. 348(E) dated 14th February, 2011.
- (xxiv) S.O. 2167(E) published in Gazette of India dated 22nd September, 2011, containing corrigendum to the Notification No. S.O. 2638(E) dated 25th October, 2010.
- (xxv) S.O. 2382(E) published in Gazette of India dated 15th October, 2011, authorising the Special Land Acquisition Officer, NHAI, Udupi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 66 (Panaji-Mangalore Section) in the State of Karnataka.
- (xxvi) S.O. 2280(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hospet-Chitradurga Section) in the State of Karnataka.
- (xxvii) S.O. 2233(E) published in Gazette of India dated 28th September, 2011, authorising the Special Land Acquisition Officer, NHAI, Bijapur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 218 (Bijapur-Gulbarga-Homnabad Section) in the State of

Karnataka.

- (xxviii) S.O. 2218(E) published in Gazette of India dated 26th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xxix) S.O. 2384(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (xxx) S.O. 2417(E) published in Gazette of India dated 19th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xxxi) S.O. 2455(E) published in Gazette of India dated 28th October, 2011, making certain amendments in the Notification No. S.O. 395(E) dated 15th February, 2011.
- (xxxii) S.O. 2466(E) published in Gazette of India dated 28th October, 2011, making certain amendments in the Notification No. S.O. 394(E) dated 15th February, 2011.
- (xxxiii) S.O. 2460(E) published in Gazette of India dated 28th October, 2011, making certain amendments in the Notification No. S.O. 391(E) dated 15th February, 2011.
- (xxxiv) S.O. 970(E) published in Gazette of India dated 3rd May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (xxxv) S.O. 967(E) published in Gazette of India dated 3rd May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.
- (xxxvi) S.O. 562(E) published in Gazette of India dated 15th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (xxxvii) S.O. 1188(E) published in Gazette of India dated 26th May, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
- (xxxviii) S.O. 458(E) published in Gazette of India dated 1st March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (xxxix) S.O. 919(E) published in Gazette of India dated 29th April, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xl) S.O. 795(E) published in Gazette of India dated 26th April, 2011, authorising the Sub-Divisional Officer, Dahanu, as the competent authority to acquire land for building, maintenance, management and operation of Mumbai-Vadodara Expressway in the State of Maharashtra.
- (xli) S.O. 822(E) published in Gazette of India dated 26th April, 2011, making certain amendments in the Notification No. S.O. 1500(E) dated 21st June, 2010.
- (xlii) S.O. 402(E) published in Gazette of India dated 21st February, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 211 (Aurangabad-Dhule Section) in the State of Maharashtra.
- (xliiii) S.O. 1319(E) published in Gazette of India dated 7th June, 2011, making certain amendments in the Notification No. S.O. 42(E) dated 11th January, 2011.
- (xliv) S.O. 1081(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.

- (xiv) S.O. 2376(E) published in Gazette of India dated 15th October, 2011, authorising the Additional District Magistrate (Administration) Bulandshahr, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.
- (xvi) S.O. 2181(E) published in Gazette of India dated 22nd September, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 91 in the State of Uttar Pradesh.
- (xlvii) S.O. 2240(E) published in Gazette of India dated 28th September, 2011, authorising the Sub Divisional Magistrate, Musaffirkhana, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 56 in the State of Uttar Pradesh.
- (xlviii) S.O. 1854(E) published in Gazette of India dated 10th August, 2011, authorising the Special Land Acquisition Officer, Sanyukt Sangthan, Bareilly, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (New National Highways No. 30) in the State of Uttar Pradesh.
- (xlix) S.O. 1925(E) published in Gazette of India dated 19th August, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 24B in the State of Uttar Pradesh.
- (l) S.O. 1567(E) published in Gazette of India dated 8th July, 2011, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 235 (Meerut-Bulandshahr Section) in the State of Uttar Pradesh.
- (li) S.O. 1563(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Karnataka/Goa Boundary Section) in the State of Karnataka.
- (lii) S.O. 2162(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharol-Dahisar Section) in the State of Maharashtra.
- (liii) S.O. 2250(E) published in Gazette of India dated 28th September, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) to (xv) of (1) above.

(Placed in Library, See No. LT 6973/15/12)

(3) A copy of the Notification No. S.O. 2313(E) (Hindi and English versions) published in Gazette of India dated 7th October, 2011, making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005 under sub-section (3) of Section 50 of the National Highways (Land and Traffic) Act, 2002.

(Placed in Library, See No. LT 6974/15/12)

(4) A copy of the Notification No. S.O. 2249(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2011, entrusting the stretches, mentioned therein, of National Highway No. 19 in the State of Bihar to National Highways Authority of India issued under Section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library, See No. LT 6975/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2010-2011, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6976/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6977/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2010-2011.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6978/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2010-2011.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 6979/15/12)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2010-2011.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 6980/15/12)

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance Development Corporation and the Ministry of Social Justice and Empowerment for the years 2011-2012 and 2012-2013.

(Placed in Library, See No. LT 6981/15/12)
